RAJASTHAN HIGH COURT, JODHPUR

GUIDELINES

Necessary guidelines to provide Sticker LOGO for identification of the vehicles of in-service Judicial Officers, are issued as under:-

1. Approved Sticker LOGO, shall only be issued to the serving Judicial Officers on their requisitions in the prescribed proforma annexed herewith as Annexure-A.

2. The Deputy Registrar (Judicial), Rajasthan High Court Bench, Jaipur shall be the Officer In-charge to maintain the record of Sticker LOGO for which, a register shall be maintained by him in the prescribed proforma annexed herewith as Annexure-B.

3. To obtain Sticker LOGO, in service Judicial Officers will have to submit the requisition along with self attested photocopy of Registration Certificate of the vehicle and requisite fee for printing charges of one set of two Sticker LOGO in the name of President, RJS Association, Jaipur.

4. Requisite price/cost of the Sticker LOGO shall be prescribed by the RJS Officers Association.

5. In case, the vehicle is not registered in the name of applicant Officer, an undertaking in the form Annexure-C shall be attached with the requisition to the effect that the vehicle is registered in the name of his/her family member and the same is used by him/her specifying the name and address of such registered owner.

6. One set of two sticker LOGO shall be issued for one vehicle to each applicant. One additional set of two Sticker LOGO will only be issued on specific request furnishing necessary details of both the vehicles, which should invariably be registered in the name of applicant.

7. The requisitions fulfilling the prescribed conditions, shall be forwarded to the President, RJS Association, Jaipur.

8. The Sticker LOGO shall be got prepared by the Association as per approved format and shall be handed over to the Office of Deputy Registrar (Judicial), Rajasthan High Court Bench, Jaipur.
9. In turn, the Deputy Registrar (Judicial) shall ensure that the name of concerned Judicial Officer and Registration Number of the vehicle are correctly entered on the Sticker LOGO. Thereafter, necessary entries of the same will be made in the prescribed register. Signature of the Registrar General shall be obtained on the Sticker LOGO and the same will be delivered to the concerned Judicial Officer.

10. Judicial Officer concerned shall affix the Sticker LOGO at the top of left corner and backside of the vehicle.

11. All the Judicial Officers obtaining Sticker LOGO will ensure that the same is not misused by himself/herself or by any other person, failing which, appropriate disciplinary action may be taken against him/her.

12. In case, the issued Sticker LOGO is lost/destroyed/mutilated, concerned Officer shall have to apply to re-issue the Sticker LOGO along with an undertaking (Annexure-D) to the Issuing Authority, that previously issued Stickers have been lost/destroyed/mutilated.

13. In case, any Officer retires, otherwise does not remain in service or sells/transfers his/her vehicle in any manner, he/she shall ensure that the Sticker LOGO already affixed on the vehicle are removed and destroyed.

Issued on 11-01-2018 after due approval.

BY ORDER

REGISTRAR GENERAL

Date:11-01-2018

Copy of the Guidelines is forwarded, for information and necessary action to :-

1. The Registrar Cum PPS to Hon'ble The Chief Justice
2. The Principal Secretary Law and Legal Affairs, Government of Rajasthan.
3. The President, RJS Officer Association, with the request to arrange printing of approved Sticker LOGO, (Copy attached) and to make sure that the guidelines are strictly followed in letter & spirit.
4. All the District and Sessions Judges, with the request to appraise all the Officers posted in Judgeschip including those on deputation, with the guidelines.
5. AOJ General Section/Rule & practice/RJS Estt.
**Annexure - A**

*For use by Judges in District Judiciary for obtaining stickers for their Vehicles.*

<p>| | |</p>
<table>
<thead>
<tr>
<th></th>
<th></th>
</tr>
</thead>
<tbody>
<tr>
<td>1. <strong>Name, Designation and Official address of the applicant (including name of the building where the office is located) with contact number:</strong></td>
<td></td>
</tr>
<tr>
<td>2. <strong>Residential address of the applicant:</strong></td>
<td></td>
</tr>
<tr>
<td>3. <strong>Whether the vehicle is registered in the name of the applicant:</strong></td>
<td></td>
</tr>
<tr>
<td>4. <strong>Registration number of the vehicle(s) for which sticker/car parking label is required:</strong></td>
<td></td>
</tr>
<tr>
<td>5. <strong>If the answer to the question at S. No. 3 is negative:</strong></td>
<td></td>
</tr>
<tr>
<td>i. <strong>Name (designation/post held, if any), along with residential, office address &amp; contact number of the person(s) in whose name the vehicle is registered.</strong></td>
<td></td>
</tr>
<tr>
<td>ii. <strong>His/Her relationship with the applicant:</strong></td>
<td></td>
</tr>
<tr>
<td>6. <strong>In case the Sticker(LOGO) has already been issued, then specify the date of issuance of the sticker (LOGO) and Registration Number of Vehicle.</strong></td>
<td></td>
</tr>
</tbody>
</table>

**DECLARATION**

I hereby certify that the information details given by me in this application is correct and that no material information has been withheld. I also undertake that the above vehicle shall be used by me, and I will ensure that Sticker(LOGO) is not misused in any manner.

**Date:**

**Signature of Applicant**

**Name & Designation**

**Contact No.**

**Enclosure:**

(i) Self Attested copy of registration certificate of the vehicle.

(ii) Undertaking if required as per guidelines.
# ANNEXURE -B
## REGISTER FOR ISSUING STICKER (LOGO)

<table>
<thead>
<tr>
<th>Sr. No</th>
<th>Date of Application</th>
<th>Name of Officer</th>
<th>Cadre</th>
<th>Present Place of posting</th>
<th>Vehicle Number</th>
<th>Documents enclosed</th>
<th>Date of Issuance/Reissuance</th>
<th>Signature</th>
<th>Remarks</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

**Signature:**

[Signature]

[Date: 11-3-2020]
ANNEXURE-C
(Undertaking when vehicle is not registered in the name of applicant)

I ______________________ S/O _______________________
Post __________________ presently posted as ______________ do hereby
furnish the undertaking that the vehicle No. ________________
Make/Model ______________ is not registered in my name and the same
is registered in the name of Mr./Ms./Mrs. ________________ (R/C
Holder) who is my family member/relative. (please mention the detailed
residential address/official address and contact number with designation and
post held, if any of the R/C Holder)
I have applied for Sticker (LOGO) for the above mentioned vehicle as the
same will be used by me.

[Signature]

Name and Signature of applicant
ANNEXURE-D

I __________________________ S/O __________________________,
posted as __________________ do hereby furnish the undertaking that I was
allotted Sticker(LOGO) for vehicle number
Make/Model __________________________.

I undertake that previously issued Stickers has been lost/destroyed/mutilated
(Check whichever is applicable) and I am applying for reissuance thereof.

________________________
Name and Signature of applicant